

Listed on : 18.07.2014

Court No. :

Item :

SECTION-II

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL APPEAL NO. 1165 OF 2014 @ SLP (CRL.)NO. 2227 OF 2014

Deva Ram

... Appellant(s)

VERSUS

State of Rajasthan

....Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 8th May, 2014 when the Court was pleased to pass the following order:

"SLP CrI. No.2227 of 2014

Leave granted.

We have heard learned counsel for the parties for some time.

The parties wish to compromise the matter. Arjun Ram, who is son of the complainant-(Late) Hardevaram, is impleaded as party-respondent. Learned counsel appearing on his behalf submitted that Arjun Ram wants to compromise the matter. It is not known whether the said Arjun Ram is the only legal heir of the complainant-(Late)Hardevaram.

Learned counsel for the State of Rajasthan shall verify this statement. Learned counsel shall get information and place it on record at the earliest.

The appellant is convicted for offence punishable under Section 420 of the Indian Penal Code and sentenced to undergo two years simple imprisonment and a fine of Rs.1,000/- (Rupees one thousand only).

We are informed that out of two years, he has undergone six months imprisonment. In the circumstances and in view of the fact that parties want to compromise the matter, we direct that the appellant be released on bail in the sum of Rs.25,000/- (Rupees twenty thousand only) with one or two sureties to make up the amount. Any additional conditions may be imposed by the concerned court."

Cont....2/-

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It is submitted that pursuant to the order quoted above, Standing Counsel for the State of Rajasthan has not filed any document regarding verification of the statement of Counsel for Appellant that Arjun Ram is the only Legal heirs of the complainant viz. (Late) Hardevaram.

It is further submitted that Service of Notice of Lodgment of Petition of Appeal on sole Respondent/State is awaited as certificate of service has not been received from the High Court, so far.

It is further submitted that original records of the High Court as well as Trial Court are also awaited.

It is lastly submitted that Dr. Kailash Chand, Counsel for impleaded Respondent No.2 has on 17th July, 2014 filed additional affidavit. Copy of the same is circulated herewith for kind perusal of the Hon'ble Court.

The matter above mentioned is listed before the Hon'ble Court with this office report.

DATED this the 16th day of July, 2014.

COPY TO:

Ms. Nachiketa Joshi, Advocate
Dr. Kailash Chand, Advocate

c4/dk

ASSISTANT REGISTRAR

ASSISTANT REGISTRAR